

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CCP No. 153/96

in

OA.No. 304/94

14

Dated New Delhi, this 7th day of June, 1996.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. R. K. AHOOJA, MEMBER (A)

1. Smt. Nirmal Sharma
W/o Shri K. S. Gautam
R/o H-316, Sarojini Nagar
 2. K. S. Gautam
S/o Late Shri Duli Chand Gautam
R/o H-316, Saorjini Nagar
NEW DELHI. ... Petitioners
- By Advocate: Shri D. P. Avinashi

versus

Union of India, through

1. Rama Chandran
Secretary
Ministry of Urban Development
NEW DELHI.
2. Y. P. Singh
Director
Directorate of Estates
Government of India
Nirman Bhawan
NEW DELHI.
3. P. M. Misra
Estate Officer
Directorate of Estates
Government of India
Nirman Bhawan
NEW DELHI. ... Respondents

O R D E R (Oral)

Mrs. Lakshmi Swaminathan, M(J)

This CCP has been filed by the petitioners
alleging that the respondents have committed
contempt of the order of this Tribunal dated

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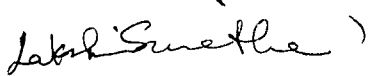
24.5.94 in OA.304/94. The learned counsel for the petitioners submits that a review application filed against this by the original respondents has been dismissed on 6.1.95. Similarly, he states that Special Leave Petition filed by the respondents in the Supreme Court has also been dismissed, although he states that he is not aware of the details of the date of that order.

The learned counsel for the petitioners submits that inspite of the order of the Tribunal dated 24.5.94^{13/}, the respondents have now issued an eviction order dated 18.4.96^{13/} at page 17 of the paper book, to vacate the premises, viz. H-316, Sarojini Nagar, New Delhi.

We have considered the matter. Having regard to the provisions of Section 20 of the Contempt of Courts Act, 1971, this CCP is hopelessly barred by time. Accordingly, it is dismissed.

It is open to the applicant to take any proceedings he may be advised in accordance with law.


(R. K. Ahooja)
Member(A)


(Mrs Lakshmi Swaminathan)
Member(J)

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